

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

STARRED QUESTION NO:531  
ANSWERED ON:28.04.2003  
SETTING UP OF LABOUR COURTS  
ABDUL RASHID SHAHEEN;MADAN PRASAD JAISWAL

**Will the Minister of LABOUR be pleased to state:**

- (a) whether the Government have set up additional Labour Courts/Industrial Tribunals and Lok Adalats for speedy disposal of labour related cases;
- (b) if so, the details thereof during the last two years;
- (c) the number of pending cases and the number of cases disposed of through these courts upto March 2003, State-wise; and
- (d) the steps taken by the Government for early settlement of pending cases?

**Answer**

MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN PARTS (a) TO (d) REPLY TO LOK SABHA STARRED QUESTION NO. 531 TO BE ANSWERED ON 28.4.2003.

(a) & (b): There are at present 17 Central Government Industrial Tribunal-cum-Labour Court in different part of the Country. No additional Central Government Industrial Tribunal-cum-Labour Court has been set up during the last two years. However nine Lok - Adalats were organised by four Central Government Industrial Tribunal-cum-Labour Courts at Delhi, Kanpur, Chandigarh and Hyderabad.

(c): The number of cases disposed off and pending in 17 Central Government Industrial Tribunal-cum-Labour Courts up to March, 2003 are given in the statement annexed.

(d): It has been decided to open five more Central Government Industrial Tribunal-cum-Labour Courts, one each at Ahmedabad, Ernakulam, Guwahati, Chandigarh and Delhi during the current financial year. A new plan scheme of adjudication of disputes through Lok-Adalats has been proposed during the 10th Five Year Plan to expedite settlement of pending cases.